

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. 3083
TO BE ANSWERED ON FRIDAY, THE 9th AUGUST, 2024

Virtual Courts

3083. Dr. Vinod Kumar Bind:
Shri Mahendra Singh Solanky:
Shri Anurag Sharma:
Shri Pratap Chandra Sarangi:

Will the MINISTER OF LAW AND JUSTICE be pleased to state:

- (a) whether the Government has expedited the process to improve the Infrastructure of existing virtual courts in the country;
- (b) if so, the details of the actions taken;
- (c) whether the Government has taken steps to widen the scope of virtual courts to address the issue of long pendency of cases;
- (d) if so, the details thereof; and
- (e) if not, whether the Government is planning to take steps for the same and if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

(a) & (b) : The Virtual Courts, an initiative of eCommittee, Supreme Court of India is a concept, aimed at doing away with the presence of a litigant or lawyer in the court and for adjudication of cases on a virtual platform. This concept has been evolved to efficiently utilize court resources and to provide litigants with an effective avenue to settle disputes. Currently, the virtual courts are handling cases pertaining only to traffic challan cases, which have

not only reduced the costs of litigation but have also simplified the procedure for redressal of traffic challan cases. Over 5.26 crore cases (5,26,53,142) have been handled by 28 virtual courts and in more than 56 lakhs (56,51,204) cases, online fines of more than Rs. 579.40 crore have been realized till 30.06.2024. The detailed breakup of cases dealt through virtual courts across India is at Annexure- I. As on 30.06.2024, there are 28 such courts in 21 States / UTs viz. Delhi (2), Haryana, Chandigarh, Gujarat (2), Tamil Nadu, Karnataka, Kerala (2), Maharashtra (2), Assam, Chhattisgarh, Jammu and Kashmir (2), Uttar Pradesh, Odisha, Meghalaya, Himachal Pradesh, Uttarakhand (2), Madhya Pradesh, Tripura, West Bengal, Rajasthan and Manipur (2). However, it is pertinent to mention here that the establishment of Virtual Courts is an administrative matter that falls strictly within the purview and domain of the concerned High Court. The Central Government has no direct role in the matter.

(c) to (e): Under the eCourts Project Phase-III, there is a provision of the establishment of an additional 1150 Virtual Courts under the jurisdiction of respective High Courts for creating a robust digital infrastructure for which an allocation of Rs. 413.08 crore has been made to assist the courts in tackling the pendency issue.

Annexure I

Statement referred to in reply of Lok Sabha Unstarred Question No.3083 for 09/08/2024 regarding the detail breakup of cases dealt through Virtual Courts across the country are as under:

Statistics of Virtual Courts-30.06.2024						
S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	ASSAM TRAFFIC DEPARTMENT	1,46,396	1,46,394	457	28,690	1,88,28,902
2	CHHATTISGARH TRAFFIC DEPARTMENT	768	757	-	75	1,23,300
3	GUJARAT TRAFFIC DEPARTMENT	12,42,576	11,94,181	2,223	97,990	7,63,12,266
4	HARYANA TRAFFIC DEPARTMENT	16,72,062	16,19,164	5,781	88,279	7,48,92,151
5	HIMACHAL PRADESH TRAFFIC DEPARTMENT	3,41,139	2,47,566	421	11,194	1,59,68,205
6	JAMMU TRAFFIC DEPARTMENT	5,11,706	4,67,206	3,148	99,981	6,39,74,795
7	KARNATAKA TRAFFIC DEPARTMENT	60,304	60,269	173	52,034	46,19,97,290
8	KASHMIR TRAFFIC DEPARTMENT	7,98,559	7,98,559	90,305	1,48,757	8,23,77,656
9	KERALA (POLICE DEPARTMENT)	14,81,024	14,76,145	3,328	1,46,773	7,87,71,217
10	KERALA TRANSPORT DEPARTMENT	9,86,498	9,79,303	4,746	1,48,240	19,58,68,157
11	MADHYA PRADESH TRAFFIC DEPARTMENT	4,18,526	4,02,171	390	18,024	1,63,83,802
12	MAHARASHTRA TRANSPORT DEPARTMENT	56,569	55,108	20	2,125	28,78,505
13	MANIPUR VIRTUAL COURT (TRAFFIC)	1	-	-	-	
14	MANIPUR VIRTUAL COURT (TRANSPORT)	1	-	-	-	
15	MEGHALAYA TRAFFIC DEPARTMENT	519	439	-	40	30,100
16	NOTICE BRANCH DELHI TRAFFIC DEPARTMENT	1,94,11,249	1,91,65,326	93,672	18,34,274	1,31,43,08,956
17	Odisha Traffic CTC-BBSR Commissionerate	5,54,252	5,02,939	952	33,048	3,12,96,001
18	PUNE TRAFFIC DEPARTMENT	6,079	6,055	23	630	1,18,100
19	RAJASTHAN TRAFFIC DEPARTMENT	37,712	33,952	2,468	12,030	84,72,671
20	TAMIL NADU TRAFFIC DEPARTMENT	2,11,314	1,68,848	1,542	99,720	92,67,59,190
21	TRIPURA TRAFFIC DEPARTMENT	3,393	3,390	5	1,118	2,51,200
22	UTTAR PRADESH TRAFFIC DEPARTMENT	1,71,86,990	1,39,66,214	75,751	9,18,416	52,03,10,541
23	UTTARAKHAND TRAFFIC DEPARTMENT	21,332	18,443	58	1,358	15,56,101
24	UTTARAKHAND TRANSPORT DEPARTMENT	5,139	4,430	11	265	3,91,700
25	VIRTUAL COURT CHANDIGARH	5,17,576	5,17,576	651	37,859	3,64,35,511

26	VIRTUAL COURT DELHI (TRAFFIC)	66,10,708	65,25,720	1,23,288	18,40,327	1,77,54,83,752
27	VIRTUAL COURT GUJARAT (TRANSPORT)	1,85,196	1,75,403	866	21,512	8,57,35,405
28	WEST BENGAL TRAFFIC DEPARTMENT	1,85,554	1,78,463	837	8,445	45,07,952
	Total	5,26,53,142	4,87,14,021	4,11,116	56,51,204	5,79,40,33,426
	Previous	5,08,99,608	4,69,94,627	3,94,169	54,72,772	5,61,09,43,942